



TAMIL NADU LEGISLATIVE ASSEMBLY

FIFTH ASSEMBLY – FOURTH SESSION- SECOND MEETING

(1st March to 6th April, 1972)

RESUME

**GOVERNMENT OF TAMIL NADU
1972**

JUNE 1972

**Legislative Assembly Department,
Fort St. George, Madras 600 009**

**THE TAMIL NADU LEGISLATIVE ASSEMBLY
FIFTH ASSEMBLY-FOURTH SESSION –SECOND MEETING**

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**REESUME OF WORK TRANSACTED BY THE TAMIL NADU
LEGISLATIVE ASSEMBLY FROM 1ST MARCH TO 6TH APRIL 1972.**

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The Second Meeting of the Fourth Session of the Fifth Assembly which commenced on 1st March 1972 was adjourned sine die on the 6th April 1972.

I. SITTINGS OF THE ASSEMBLY

The Legislative Assembly met for 29 days from 1st March to 6th April 1972 and in terms of hours it sat for 154 hours and 12 minutes.

II. CONDOLENCE RESOLUTIONS.

1) On 1st March 1972, Hon. Speaker made a reference to the demise of Thiru N. Gopala Menon, a former Member of the then Madras State from 1952 to 1956, elected from Ponnani Constituency and a former Speaker, Tamil Nadu Legislative Assembly during 1955-56. Hon. Speaker moved the resolution, which was passed *nem.con*, and all the Members stood in silence for two minutes. As a mark of respect to the deceased, the House adjourned for 15 minutes.

(ii) On 5th April 1972, Hon. Dr.V.R.Nedunchezhiyan, Leader of the House, moved the following Condolence Resolution:

“This House expressed its profound grief at the demise on 5th April 1972 at 12.55 a.m. of Thiru Quaid-e-Millet Mohammed Ismail, a former Member of the Composite Assembly 1946-52 elected from the Muslim Urban Constituency of the Madras City and also the Leader of the Opposition and who was also the President of the Indian Union Muslim League.

The House conveys its deep sympathy and condolences to his bereaved family”.

The Resolution was passed *nem con* and all the Members stood in silence for a minute. As a mark of respect to the deceased, the House adjourned for that day.

III. OBITUARY REFERENCES

1. On 3rd March 1972, the Hon.Speaker announced to the House the demise of the following persons on the date noted against each:
 - (i) Thiru Khan Sahib, K.A., Sheik Dawood, Ex. M.L.A. on 12th February 1972
 - (ii) Thiru S.Chinnakaruppa Thevar, Ex. M.L.A on 26th February 1972
 - (iii) Thiru M. Marimuthu , Ex. M.L.A on 24th February 1972

The House stood in silence for a minute as a mark of respect to the deceased.

2. On 8th March 1972, The Hon. Speaker made a reference to the `demise of Thiru K.Venkataswamy Naidu, former Member and Minister on 7th March 1972. The House stood in silence for a minute as a mark of respect to the deceased.

IV. QUESTIONS

During the period, under review 656 Starred Questions and seven Short Notice Questions were answers on the floor of the House. Answers to eight Unstarred Questions were laid on the Table of the House.

V. ADJOURNMENT MOTIONS

During the period, the under mentioned notices of motions for adjournment of the business of the House were brought before the House and the Hon.Speaker ruled that they were not in order.

| <i>Serial number and date</i> | <i>Name of Member</i> | <i>Subject matter</i> |
|-----------------------------------|--|---|
| (1) | (2) | (3) |
| 1. 3 rd March 1972 | Thiruvallargal N.Marudachalam, N.K.Palaniswamy, K.N. Kumaraswamy K.T.K. Thangamani, Dr.H.V.Hande, J.James, R.Ponnappa Nadar, M.Surendran and Thirumathi T.N.Anandhanayaki | The strike by workers in all textiles Mills of Coimbatore District, the consequent dislocation in the Textile Industry resulting in labour unrest and Statewide strike from 1 st March 1972 and the death of one Thiru Malaichamy in the Central Jail, Coimbatore who had participated in the strike and was under arrest. |
| 2. 4 th March 1972 | Thiru K. Suppu and Thirumathi T.N.Anandhanayaki | The proposed hunger strike by B.T.Teachers of Tamil Nadu. |
| 3. 4 th March 1972 | Thiru J.James | To discuss about the alleged attack on student of St. Xavier's College, Palayamcottah on 15 th February 1972. |

| <i>Serial number and date</i> | <i>Name of Member</i> | <i>Subject matter</i> |
|-----------------------------------|--|---|
| (1) | (2) | (3) |
| 4. 4 th March 1972 | Thiruvallargal R.Ponnappa Nadar, K.Suppu, J.James, V.M.Abdul Jabbar and N.K.Palaniswamy | To discuss about the prolonged strike and arrest of banian factory workers at Tiruppur. |
| 5. 6 th March 1972 | Thiruvallargal K.T.K.Thangamani and Manali C.Kandaswamy | To discuss about the man handling of Communist Leader Thiru Mangalasamy on 19 th February 1972 at Mandapam. |
| 6. Do | Thiru Manali C.Kandaswamy | To discuss about the proposed strike by workers of Sugar Industry. |
| 7. Do | Thiruvallargal A.K.Subbiah and S.Vadivel | To discuss about the plight of agriculture in Tamil Nadu due to the compulsory collection of loans. |
| 8. Do | Thiru A.K.Subbiah | To discuss about the eviction of tenants from their lands due to non-payment, of dues in Thanjavur District. |
| 9. Do | Thiru R.Ponnappa Nadar | To discuss about the trespass by unruly elements into the Southern Railway Employees' Union and attack on Thiru Mahalingam, a labour leader of the Railway Workers' Union on 23 rd February 1972. |
| 10. Do | Thiru S.Alagarwamy | To discuss about the proposed closure of match factories. |
| 11. Do | Thiru R.Ponnappa Nadar and Thirumathi T.N.Anandhanayaki | To discuss about the assault on Student Congress Leaders Thiru V.Dhandayuthapani and Thiru Kudanthai Ramalingam after the Presidency college Union Election. |
| 12. Do | Thiru K.T.K.Thangamani | To discuss about the death in Police lock- up at Namakakal, Salem District on 26 th February 1972 of a prisoner by name Chinnappan and the consequent unrest in that area. |
| 13. Do | Thiru N.Marudachalam | To discuss about the strike by 10,000 workers of Ayyarpadi Tea Estate in Coimbatore for the past one week. |

| <i>Serial number and date</i> (1) | <i>Name of Member</i> (2) | <i>Subject matter</i> (3) |
|--|--|--|
| 14. Do | Thiruvallargal A.Pauliah and J.James | To discuss about the death of Thiru Velappan of perungodu Village in the lock-up at Eraniel Police Station in Kanyakumari district. |
| 15. 6 th March 1972 | Thiru S.Alagaraswamy | To discuss about the increase in the price of yarn and non-availability of yarn in Koilpatti Taluk in Tirunelveli District and the consequent unemployment of weavers in that Taluk. |
| 16.Do | Thiru N.V.Guruswamy | To discuss about the crisis due to non-availability of yarn to thousands of weavers in Sakkampati T.Subbulapuram in Andipatti. |
| 17.Do | Thiru S.Vadivel | To discuss about the assault and seizure of Rs.27 from the Road Inspector of Highways Department on 4 th February 1972, at Gudalur by two Sub-Inspectors while the former was taking salary for disbursement to Government Employees. |
| 18. Do | Thiru N.Marudhachalam | To discuss about the failure to take action by the Pothanur Police Sub-Inspector in murder case in Kuruchi village in Coimbatore District. |
| 19. Do | Thiru K.T.K.Thangamani | To discuss about the Police lathi charges on the Textile Workers' procession on 1 st March 1972 in Gudiyatham, North Arcot District. |
| 20.Do | Thiru J.James | To discuss about the bus accident at Thallapuram near Chingleput on the night of 3 rd March 1972. |
| 21. 7 th March 1972 | Thiruvallargal R.Ponnappa Nadar, A.Swamidass, J.James, K.T.K.Thangamani, K.Suppu and V.M.Abdul Jabbar. | To discuss about the hunger strike launched by the Graduate Teachers at Madras on 6 th March 1972 and the alleged arrest of teachers. |

| <i>Serial number and date</i> (1) | <i>Name of Member</i> (2) | <i>Subject matter</i> (3) |
|--|--|--|
| 22. 9 th March 1972 | Thiru Sowdi S.Sundara Bharathi | To discuss about the growing unemployment among handloom weavers at Aruppukkottai due to the non availability of yarn at fair prices etc., and the necessity to prevent the deaths caused by starvation. |
| 23 11 th March 1972 | Thiruvallargal K.T.K.Thangamani, R.Ponnappa Nadar, J.James, A.K.Subbiah, K.Suppu, V.M.Abdul Jabbar, K.M.Subramaniam, and Thiru mathi T.N.,Anandhanayaki | To discuss about the lathi charges by police on the workers of Srivilliputhur Co-operative Spinning Mills on 6 th March 1972. |
| 24. Do | Thiruvallargal K.T.K.Thangamani, A.R.Marimuthu and K.,Kandasamy | To discuss about the alleged lathi charge by the Police on the students in Madurai on 7 th March 1972, in several areas including Gandhi Nagar when students took out processions in support of demands of B.T.Teachers. |
| 25. 13 th March 1972 | Thiru K.T.K.Thangamani | To discuss about the continued strike in the Simpson Group affecting 15,000 workers and failure to resolve the dispute even after the State Government's discussion with the Union Labour Minister on 9 th March 1972 and the consequent sufferings of the workers and their families. |
| 26. 14 th March 1972 | Thiruvallargal K.T.K.Thangamani, J.James, Thirumathi T.N.Anandathanayaki and Dr. H.V,Hande | To discuss about the hunger strike by the employees of 'Swadesamitran' a Tamil Daily from 9 th March 1972, to press their demands for restoring the publication. |
| 27. 18 th March 1972 | Thiruvallargal K.T.K.Thangamani, Manali C.Kandawamy, Dr. H.V.Hande and Thiru J.James. | To discuss about the Governments' proposal to establish a Data-Processing Centre by way of modernization which is an auto motion process likely to display a large number of State Government employees and Central Government employees in the Accounts Section of the Accountant General's Office. |

| <i>Serial number and date</i> | <i>Name of Member</i> | <i>Subject matter</i> |
|------------------------------------|--|---|
| <i>(1)</i> | <i>(2)</i> | <i>(3)</i> |
| 28.18 th March 1972 | Thiruvallargal R.Ponnappa Nadar, K.T.K.Thangamani, M.Surendran and M.Sathiyamurthy` | To discuss about the alleged Police lathi charge on the students of Pudukottai Raja's Arts College and the students of B.T.College resulting in serious injuries to students. |
| 29. 29 th March 1972 | Thiruvallargal K.Suppu, A.Subramaniam, J.James and Dr.H.V.Hande | To discuss about the closure of the Veterinary College owing to the strike by the students. |

VI. STATEMENTS MADE UNDER RULE 41 OF THE ASSEMBLY RULES

During the period eight statements were made by the Hon. Ministers on their attention being called by the Members to matters of urgent public importance under rule 41 of the Assembly Rules.

| <i>Sl. No. and date on which statement was made</i> | <i>Name of Member who called the attention of the Minister.</i> | <i>Minister who made the statement</i> | <i>Subject matter</i> |
|---|---|---|---|
| <i>(1)</i> | <i>(2)</i> | <i>(3)</i> | <i>(4)</i> |
| 1.14 th March 1972 | Thiruvallargal Rama Arangannal and Durai Murugan | Hon.Dr.M.Karunanidhi Chief Minister | The action of the Defence Department of India in constructing buildings in the Island Grounds which is the lung of the Madras City and the necessity to keep the site vacant with a view to preserve public health and the beauty of the City. |
| 2. 21 st March 1972 | Thiru C.Kaverimaniyam | Hon Thiru P.U Shanmugam, Minister for Food and Revenue | The situation prevailing in about 30 villages comprising of 15,000 acres of cultivable lands irrigated by the Nilayur Chambal Canal and the Avaliyapuram Canal, owing to the increase of the Agricultural Land Tax since 6th May 1969 in accordance with the Vaigai-Canal Improvement Scheme. |

| <i>Sl. No. and date on which statement was made</i> (1) | <i>Name of Member who called the attention of the Minister.</i> (2) | <i>Minister who made the statement</i> (3) | <i>Subject matter</i> (4) |
|--|--|---|--|
| 3. Do | Thiru K.Kandasamy | Hon.Thiru K.Rajaram, Minister for Backward Classes | The stoppage of grant of scholarships by Central Government to the students of Backward Classes and the Denotified Tribes and also the need for the State Government to raise the income ceiling for grant of scholarships to students. |
| 4. 22 nd March 1972 | Thiru S.Arumugam | Hon.Dr.V.R.Nedunchezhian, Minister for Education and Local Administration | The plight of about 300 girl students of the Sarada College, Salem who have not been selected to sit for the final examination of this year due to the 'selection system' and the necessity to permit all the students to sit for the final examination. |
| 5. 28 th March 1972 | Thiru M.A.Latheef | Hon.Thiru P.U.Shanmugam, Minister for Food and Revenue | The press Statement of the Food Corporation of India, wherein the Statement of the Hon. Minister for Food and Revenue made on the floor of the House on 24th March 1972 has been countered. |
| 6. Do | Thiru K.Vezhavendan | Hon.Thiru. S.J.Sadiq Pasha, Minister for Public Works | The incomplete construction of the over-bridge on the National Highway near Basin Bridge, Madras and the consequent hardship caused to the people and vehicles that are forced to take a circumbendibus route while travelling towards the City on the Nellore-Madras Highway. |
| 7.29 th March 1972 | Thiru Kovai Chezhan | Hon.Thiru Mannai P.Narayanaswami, Minister for Agriculture | The growth of exotic weedv 'Solanum Elagnea Folia' in Coimbatore District particularly in Kangayam Constituency which renders the soil unfit for Agricultural. |

| <i>Sl. No. and date on which statement was made</i> (1) | <i>Name of Member who called the attention of the Minister.</i> (2) | <i>Minister who made the statement</i> (3) | <i>Subject matter</i> (4) |
|--|---|--|--|
| 8. 4 th April 1972 | Thiruvallargal K.T.K.Thangamani, K.N.Kumaraswamy, Dr.H.V. Hande and Thirumathi T.N.Ananthanayaki | Hon Thiru N.V.Natarajan, Minister for Labour | The reduction in the Dearners Allowance to about three lakhs of workers all over Tamil Nadu as a result of the steep fall in the cost of living index and the consequent agitation by all the Trade Union. |

VII. STATEMENTS UNDER RULE 82 OF THE ASSEMBLY RULES

During the period under review four statements were made by the Hon. Ministers under Rule 82 of the Assembly Rules, details of which are given below:-

| <i>Serial number and date on which statement was made</i> (1) | <i>Minister who made the Statement</i> (2) | <i>Subject matter</i> (3) |
|--|--|---|
| 1. 7 th March 1972 | Hon. Thiru P.U.Shanmugam, Minister for Food and Revenue | Alleged smuggling of paddy into Kerala State from Tamil Nadu border. |
| 2. 9 th March 1972 | Hon.Dr.V.R.Nedunchezhiyan, Minister for Education and Local Administration. | Resignation of Hon. Thiru A.P.Dharmaligam, Minister for Agriculture and the appointment of Thiru Mannai P. Narayanaswami, M.L.C. as the Minister for Agriculture. |
| 3. 18 th March 1972 | Hon.Dr.M.Karunanidhi, Chief Minister. | Installation of the statue of Raja Raja Cholan, inside the Braahdeeswarar Temple, Tanjavur. |
| 4. 3 rd April 1972 | Hon.Dr.M.Karunanidhi, Chief Minister. | Press Statement of the former Chief Minister Thiru M Bhaktavatsalam refuting certain statements made in the House on 1st April 1972. |

VIII. FINANCIAL BUSINESS

(1) The Budget for the year 1972-73 was presented to the Legislative Assembly by the Hon. Dr. M.Karunanidhi, Chief Minister on 1st March 1972.

The General discussion on the Budget took place for 7 days on 3rd, 4th, 6th, 7th and 8th to 10th March, 1972 The Hon Chief Minister replied to the debate on 10th March 1972. Voting on Demands for Grants lasted for 14 days, namely 11th, 13th, 14th, 15th, 17th,18th,20th to 23rd, 24th,25th,27th and 28th March 1972.

Of the 866 cut motions admitted, 126 were moved and they were either withdrawn or deemed to have been withdrawn.

The Appropriation Bill in regard to the Budget for 1972-73 was introduced in the Assembly on 28th March 1972 and it was considered and passed on the 30th March 1972.

(ii) The Final Supplementary Statement of Expenditure for the year 1971-72 was presented to the Legislative Assembly by Hon. Dr. M. Karunanidhi, Chief Minister on 27th March 1972 and it was discussed and voted on 29th March 1972.

The Tamil Nadu Appropriation Bill in regard to Final Supplementary Statement of Expenditure for the year 1971-72 was introduced in the Assembly on 29th March 1972 and it was considered and passed on 30th March 1972.

IX. LEGISLATIVE BUSINESS

A. OFFICIAL

During the period, the following Bills were introduced, considered and passed on the dates noted against each:-

| <i>Serial number and name of the bill</i> (1) | <i>Introduction</i> (2) | <i>Date of Consideration and passing of</i> (3) |
|--|----------------------------|--|
| 1.The Tamil Nadu Betting Tax (Amendment) Bill 1972 (L.A. ill No.2 of 1972) | 14th March 1972 | 3rd April 1972 |
| 2. The Tamil Nadu Sales of Motor Spirit Taxation (Amendment) Bill,1972 (L.A.Bill No.3 of 1972) | 17th March 1972 | Do |
| 3.The Tamil Nadu General Sales Tax (Amendment) Bill,1972 (L.A.Bill No.4 of 1972) | 23rd March 1972 | Do |

| <i>Serial number and name of the bill (1)</i> | <i>Introduction (2)</i> | <i>Date of Consideration and passing of (3)</i> |
|--|-----------------------------|---|
| 4. The Public Wakfs (Extension of Limitation) Tamil Nadu Amendment Bill,1972 (L.A.Bill No.5 of 1972) | Do | Do |
| 5.The Tamil Nadu Cultivating Tenants Arrears of Rent (Relief) Bill,1972 (L.A.Bill No.6 of 1972) | 28th March 1972Do | Do |
| 6..The Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Amendment Bill,1972 (L.A.Bill No7 of 1972) | Do | 4th April 1972 |
| 7.The Tamil Nadu Pawn - brokers (Amendment) Bill,1972 (L.A.Bill No.8 of 1972) | Do | 6th April 1972 |
| 8.The Tamil Nadu Panchayats (Amendment) Bill,1972 (L.A.Bill No 9 of 1972) | Do | 3rd April 1972 |
| 9.The Tamil Nadu Non-Trading Companies Bill,1972 (L.A.Bill No10 of 1972) | Do | 6th April 1972 |
| 10.The Tamil Nadu Appropriation Bill,1972 (L.A.Bill No 11 of 1972) | Do | 30th March 1972 |
| 11.The Tamil Nadu Revenue Recovery (Amendment) Bill,1972 (L.A.Bill No 12 of 1972) | 29th March 1972 | 3rd April 1972 |
| 12.The Tamil Nadu Appropriation (No.2),1972 (L.A.Bill No 13 of 1972) | Do | 30th March 1972 |
| 13.The Tamil Nadu Water Supply and Drainage Board (Amendment) Bill,1972 (L.A.Bill No 14 of 1972) | 30th March 1972 | 4th April 1972 |
| 14.The Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Second Amendment Bill,1972 (L.A.Bill No 15 of 1972) | 30th March 1972 | 4th April 1972 |
| 15.The Tamil Nadu (Transferred Territory) Extension of Laws Bill,1972 (L.A.Bill No 16 of 1972) | 1st April 1972 | Do |
| 16.The Tamil Nadu Motor Vehicles Taxation (Amendment) Bill,1972 (L.A.Bill No 20 of 1972) | 3rd April 1972 | 6th April 1972 |

(ii) BILLS REFERRED TO JOINT SELECT COMMITTEES

The following Bills, introduced in the Assembly on 3rd April, 1972 were referred to Joint Select Committees on the dates noted against each:-

| <i>Name of the Bill</i> (1) | <i>Date on which the Bills referred to Joint Select committees</i> (2) |
|--|---|
| 1.The Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Third Amendment Bill,1972 (L.A.Bill No.19 of 1972) | 6th April 1972 |
| 2.The Tamil Nadu Debt Relief Bill,1972 (L.A.Bill No.21 of 1972) | 6th April 1972 |
| 3.The Tamil Nadu Agriculturist Relief (Amendment) Bill,1972 (L.A.Bill No.22 of 1972) | 6th April 1972 |
| 4.The Tamil Nadu Labour Welfare Fund Bill,1972 (L.A.Bill No.23 of 1972) | 3rd April 1972 |

The name of Members of the Committees are given in Appendix-I

B. PRIVATE MEMBERS' BILLS

1. The following Private Members' Bills were introduced in the Assembly on 1st April 1972, by the Members noted against each:-

(i) The Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Amendment Bill, 1972-Thiru Manali C,Kandasamy.

(ii) The Tamil Nadu Inam Estates and Minor Inams (Abolition and Conversion into Ryotwari) Amendment Bill 1972-Thiru A.K.Subbiah.

(II) (i) Further discussion on the motion for consideration of the Madras University (Amendment) Bill,1971 (L.A.Bill No.44 of 1971) moved on 16th December 1971 was continued on 1st April 1972. The above motion moved by Thiru K.Suppu, was by leave of the House withdrawn.

(ii) On the same day Thiru J.James moved that the Christian Succession (Repeal) Bill, 1971 (L.A.Bill No 46 of 1971) be circulated for the purpose of eliciting public opinion thereon. The above motion was by leave of the House withdrawn by the Member.

X. RESOLUTION

PRIVATE MEMBERS' RESOLUTION

On 1st April 1972, the discussion on the following resolution which was already moved by Thiru K.T.K.Thangamani, and partly discussed on 9th December 1971 was resumed.

"This House is of opinion that suitable Legislation be introduced and passed at an early date for protection of the Handloom Sector and for enforcing the rights of Handloom Weavers"

The discussion was not concluded on that day.

XI. GOVERNMENT MOTIONS

(i) On 11th March 1972, Hon Dr.V.R.Nedunchezhiyan, Minister for Education and Local Administration moved the following motion.

"That with reference to Rule 183 of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed, on a date to be fixed by the Hon. Speaker to elect fourteen Members to be Members of the Committee of Privileges for the Financial Year 1972-73".

The Motion was put and carried.

(ii) On 11th March 1972, Hon.Dr.V.R.Nedunchezhiyan, Minister for Education and Local Administration moved the following motion:-

"That, with reference to Rule 221(1) of the Tamil Nadu Legislative Assembly Rules,. this Assembly do proceed, on a date to be fixed by the Hon.Speaker, to elect thirteen Members to be Members of the House Committee for the Financial Year 11972-73."

(iii) On 14th March 1972, Hon.Dr.M.Karunanidhi, Chief Minister moved the following motion:-

"That ,with reference to Rule 164 of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed, on a date to be fixed by the Hon.Speaker , to elect sixteen Members to be Members of the Committee on Estimates for the year 1972-73.

The motion was put and carried.

(iv) On 14th March 1972, Hon Dr.M.Karunanidhi, Chief Minister moved the following motion:-

"That , with reference to Rule 173 of the Tamil Nadu Legislative Assembly Rules this Assembly do proceed, on a date to be fixed by the Hon.Speaker, to elect sixteen Members to be Members of the Committee on Public Accounts for the year 1972-73."

The motion was put and carried.

(v) On 27th March 1972, Hon Dr.V.R.Nedunchezhiyan, Hon. Leader of the House moved the following motion relating to the change in Order of Business:-

"That, under Rule 21(3) of the Tamil Nadu Legislative Assembly Rules, in item IV in the Agenda, namely, Demand No.18- Animal Husbandry be taken up first."

The motion was put and carried.

(vi) On 30th March 1972, Hon.Dr.M.Karunanidhi, Chief Minister moved the following motion relating to the change in the Order of Business:-

"That, under Rule 21(3) of the Assembly Rules, item 3 under Government Bills in the Agenda may be taken up before item2"

The motion was put and carried.

(vii) On 3rd April 1972, Hon Thiru K.Anbazhagan, Minister for Public Health, moved the following motion relating to the change in the order of Business:-

"That, under Rule 21 (3) of the Assembly Rules, items 8 and 9 under Government Bills in the Agenda be taken up before item 7."

The motion was put and carried.

(viii) On 6th April 1972 Hon.Thiru O.P.Raman, Minister for Electricity, moved the following motion:-

"That the proposal of the State Government under sub-section (3) of section 65 of the Electricity (supply) Act,1948 (Central Act LIV of 1948) to fix the maximum amount which the Tamil Nadu Electricity Board may, at any time have on loan under sub-section (1) of the said Section, as one hundred and fifty crores of rupees, be approved".

The motion was agreed to.

XII. PRIVILEGE MATTERS

(i) On 6th March 1972, Hon Speaker held that no *prima facie* case of breach of privilege had been made out in the privilege issue raised by Thiru K.Suppu against the Superintendent, Central Jail, Madras, regarding the manner of his release during November, 1971.

(ii) On 20th March 1972, Thiru. Sowdi S.Sundara Bharathi, raised a matter of privilege against the Editor and Publisher of the Tamil Daily"Nathigam" for publication of scurrilous matter on 10th March 1972 in regard to the conduct of the Member of the Assembly.

The Hon. Speaker held that there was *prima facie* case of breach of privilege and by a motion moved by Thiru Sowdi S.Sundara Barathi, the matter was referred to the Committee of Privilege.

(iii) On 28th March 1972, Thiru P.Seenivasan, Chairman, Committee of Privilege presented an Interim Report of the Committee on the matter of Privilege raised against the Tamil Daily "Nathigam" to certain comments in its issue, dated 10th March,1972.

On a motion moved by the Chairman of the Committee of Privileges, the above report was considered and adopted by the House on 30th March 1972.

(iv) On 28th March 1972, Thiru V.M.Abdul Jabbar, raised a matter of Privilege against Thiru O.N.Sundaram, M.L.A., and the Editor and Publisher of Tamil Daily "Nathigam" for having published in its issue, dated 28th March 1972, the speech made by the Member at a public meeting containing reflections on the members of the House. Hon.Speaker ruled that as decided by the House, the matter be dropped.

XIII. CONSTITUTION OF COMMITTEES

The following Committees were constituted for the year 1972-73.

1. Business Advisory Committee
2. Committee on Rules.
3. Committee of Privileges
4. Committee on Subordinate Legislation
5. House Committee
6. Committee on Government Assurances.
7. Committee on Public Accounts.
8. Committee on Estimates.

The names of the Members of the Committees are given in Appendix-II

The names of the associate members of the Tamil Nadu Legislative Council to the Committee on Subordinate Legislation and names of the members of the Legislative Council who have been selected to served on the Committee on Public Accounts and Estimates Committee of the Legislative Assembly are given in Appendix III.

XIV. PRESENTATION OF REPORTS OF THE COMMITTEES.

The following Reports were presented to the House on the dates noted against each:-

| <i>Report</i> | <i>Date of presentation</i> |
|--|-----------------------------|
| 1. The second Report (Fifth Assembly) of the Committee on Government Assurances | 8th March 1972 |
| 2. The Third Report (Fifth Assembly) of the Committee on Subordinate Legislation | 24th March 1972 |
| 3. The Report of the Estimates Committee on the Chinchona Department. | Do |

| <i>Report</i> | <i>Date of presentation</i> |
|---|-----------------------------|
| 4. The Report of the Estimates Committee on the action taken by the Government on the recommendations of the Committee contained in the Report on Fisheries Department | 25th March 1972 |
| 5. The Report of the Committee on Estimates on the action taken by the Government on the recommendations of the Committee contained in the Report on Community Development Projects | 27th March 1972 |
| 6. Interim Report of the Committee on Privileges on the Matter of Privilege raised against the Tamil Daily "Nathigam" in regard to certain comments published in its issue dated 10th March 1972. | 28th March 1972 |
| 7. Report of the Committee on Estimates on Veterinary Education and Research. | 29th March 1972 |
| 8. The Report of the Estimates Committee on Employment and Training. | 1st April 1972 |
| 9. The Report of the Committee on Estimates on Labour including Factories. | Do |
| 10. The Report of the Committee on Estimates on Animal Husbandry Department. | 3rd April 1972 |
| 11. The Report of the Committee on Public Accounts on the accounts of the State of Tamil Nadu for the year 1968-69 | 4th April 1972 |

XV. INDIRECT ELECTIONS, BIENNIAL ELECTION

(i) RAJYA SABHA (COUNCIL OF STATES)

The following Members were duly elected by elected Members of the Tamil Nadu Legislative Assembly on 1st April 1972 to fill six seats in the council of States on account of the retirement of six members by efflux of time.

1. Thiru M.S.Abdul Khader.
2. Thiru M.Kamalanathan
3. Thiru K.A.Krishnaswamy
4. Thiru V.V.Swaminathan
5. Thiru M.C. Balan
6. Thiru A.K.Refaye.

(ii) TAMIL NADU LEGISLATIVE COUNCIL

The following Members were duly elected by elected Members of the Tamil Nadu Legislative Assembly on 28th March, 1972 to fill seven seats in the Tamil Nadu Legislative Council on account of the retirement of seven Members by efflux of time.

1. Thiru R.Sakthimohan
2. Thiru M.Masilamani
3. Thiru S..Muthu
4. Thiru T.V.Muthukrishnan
5. Thiru C.V.Rajagopal
6. Thiru G.N. Raju
7. Thiru George Komagan

XVI. RETURN OF ASSETS

During the period, the Return of Assets of Hon.Minister for Harijan Welfare and twenty three Members for the period ending 31st March 1971 were placed on the Table of the House on 4th April 1972.

XVII. PAPERS LAID ON THE TABLE OF THE HOUSE

During the period, under review, 240 Papers were placed on the Table of the House, details of which are given below:-

| | |
|---|-------|
| A. Statutory Rules and Orders | 81 |
| B. Reports, Notification and Other Papers | 159 |
| | ----- |
| | 240 |
| | ----- |

C.D.NATARAJAN,
Secretary

APPENDIX

**JOINT SELECT COMMITTEE ON THE TAMIL NADU LAND REFORMS
(FIXATION OF CEILING ON LAND) THIRD AMEDMENT BILL, 1972
(L.A.Bill No.19 of 1972)**

List of members.

1. Hon. Thiru P.U.Shanmugam, Minister for Food and Revenue
2. Hon.Thiru Mannai P.Narayanaswamy, Minister for Agriculture
3. Aladi Aruna, Thiru.
4. Bomman, Thiru K.H.
5. Chinnaraju, Dr.S.A.
6. Ganesan, Thiru L
7. Ilangovan, Thiru G.
- 8.James, Thiru.J.
9. Kamatchi, Thiru K
10. Kandasamy, Thiru K.
11. Kandaswamy, Manali, Thiru C.
12. Latheef, Thiru M.A.
13. Manickavachakam, Thiru R.
14. Marimuthu, Thiru A.R.
15. Meenakshisundaram, Thiru M.
16. Muniyandi, Thiru A
17. Nallasamy, Thiru S.
18. Palanivelan, Thiru M
19. Palanivelu, Thiru V.
20. Ponchokkalingam, Thiru P.
21. Rajarathinam, Thiru D
22. Raman, Thiru M
23. Subbiah, Thiru A.R.
24. Subramaniam, Thiru K.M.
25. Thoppur Thiruvengadam, Thiru
26. Arumugasamy, Thiru M.
27. Janardhanam, Thiru A.P.
28. Mani, Thiru K.S.
29. Parangusam, Thiru G.
30. Ponnuvelu, Thiru T.K.
31. Rajamanickam, Thiru S.A.
32. Rajaram, Thiru K
33. Sundaresa Thevar, Thiru N.
34. Swaminathan, Thiru G
35. Vellapandian, Thiru S.
36. Thennarasu, Thiru S.S.
37. Venga, Thiru V.

JOINT SELECT COMMITTEE ON --**(1) The Tamil Nadu Debt Relief Bill, 1972 (L.A.Bill No.21 of 1972) and****(2) The Tamil Nadu Agriculturists Relief (Amendment) Bill,1972
(L.A.Bill No.22 of 1972)**

List of Members

1. Hon.Thiru O.P.Raman, Minister for Electricity,
2. Thiru Abdul Jabbar, V.M.
3. Thiru Alagarswamy, S.
4. Thiru Annamalai, C.V.M.
5. Thiru Chindambaram, C.T.
6. Thiru Dharmalingam, N.
7. Thiru Gopal, M
8. Thiru Kandaswamy, K.P.
9. Thiru Kartheesan, V
10. Thiru Manickam, N.
11. Thiru Marimuthu, M
12. Thiru Nagarajan, K.
13. Thiru Pandurangan, C
14. Thiru Ponnappa Nadar, R.
15. Thiru Ramakrishnan, K.S.
16. Thiru Ramaswamy,E.
17. Thiru Sampath, T.V
18. Thiru Sathiamoorthi, M.
19. Thiru Shanmugam, P.R.
20. Thiru Sivaprakasam, D.S.A.
21. Thiru Sundarabarathi, Sowdi S.
22. Thiru Surrendran, M.
23. Thiru Surulivel M
24. Thiru Thyagarajan, E.S.
25. Thiru Vedachalam,M.
26. Thiru Arivazhagan, K.
27. Pulavar Arivudainambi, O.
28. Thiru Ganesan, Saw.
29. Thiru Jayarama Reddiar, S
30. Thiru Kattur Gopal
31. Thiru Krishnaswamy Naidu,R.
32. Thiru Mani. K.S.
33. Thiru Narayanaswamy, D.V.
34. Thiru Parangusam, G.
35. Thiru Raja Iyer, M.
36. Thiru Rajaram, K.
37. Thiru Thangapandian, V.

**JOINT SELECT COMMITTEE ON THE TAMIL NADU LABOUR
WELFARE FUND BILL, 1972 (L.A.Bill No.23 OF 1972)**

Hon. Thiru N.V.Natarajan, Minister for Labour (Chairman)

1. Thirumathi Anandanayaki T.N.
2. Thiru Balasundaram, V.
3. Thiru Doraiswamy, S.
4. Thiru Ganapathi, N,
5. Dr.Hande, H.V.
6. Thiru Kandasamy, K
7. Thiru Kalimuthu,K.
8. Thiru Manian, P.S.
9. Thiru Narayanaswamy, M.V.
10. Thiru Palaniswamy, N.K.
11. Thiru Ramalingam, R.
12. Thiru Subramaniam, A.
13. Thiru Vezhavendan, K.
14. Thiru Wahab,K.A.
15. Thiru Arumugaswamy, M.
16. Thiru Kattur Gopal
17. Thiru Parangusam, G.
18. Thiru Rajaram,K.
19. Thiru Shanmugam,T.K.
- 20.Thiru Thangapandian, V.

APPENDIX-II

**THE TAMIL NADU LEGISLATIVE ASSEMBLY COMMITTEES OF THE
HOUSE, 1972-73.**

**BUSINESS ADVISORY COMMITTEE
(Constituted on 30th March 1972)**

1. Hon.Thiru K.A. Mathialagan (Chairman)
2. Hon.Dr.M.Karunanidhi
3. Hon. Dr.V.R.Nedunchezhiyan
4. Hon. Thiru S.Madhavan
5. Thiru T.P.Alagamuthu.
6. Thiru P.Seenivasan
7. Thiru Ponnappa Nadar,
8. Thiru K.T.K.Thangamani
9. Thiru A.R.Perumal
10. Thiru A.M.Mohideen
11. Dr.H.V.Hande
12. Thiru A.R.Marimuthu
13. Thiru E.S.Thiagarajan
14. Thiru N.Kasiraman

**COMMITTEE ON RULES
(Constituted on 30th March 1972)**

1. Hon Thiru K.A.Mathialagan (Chairman)
2. Hon.Dr.M.Karunanidhi
3. Hon.Dr.V.R.Nedunchezhiyan
4. Hon.Thiru S.Madhavan
5. Thiru P.Seenivasan
6. Thiru T.P.Alagamuthu
7. Thiru M.A.Abusali
8. Thiru Aladi Aruna
9. Thiru G.R.Edmand
10. Thiru L.Ganesan
11. Thiru K.Kandasamy
12. Thiru K.N.Kumaraswamy
13. Thiru S.Sangumuthu Thevar
14. Thiru D.S.A.Sivapragasam
15. Thiru O..N.Sundaram.
16. Thiru K.T.K.Thangamani
17. Thiru K.Thirupathi

COMMITTEE OF PRIVILEGES
(Constituted on 1st April 1972)

1. Thiru P.Seenivasan (Chairman)
2. Hon.Dr.V.R.Nedunchezhiyan
3. Thiru S.Alagarswamy
4. Thiru J.S.Rasu
5. Thiru K.M.Kathiravan
6. Thiru R.Kandaswamy
7. Thiru K.P.Gopal
8. Thiru A.Subramaniam
9. Thiru M.Nachimuthu
10. Dr. S.M.Palaniappan
11. Thiru K.Balakrishnan
12. Thiru R.R.Munuswamy
13. Thiru A.M.Raja
14. Thiru M.A.Latheef
- 15., Thirumathi Jothi Venkatachallam
16. Dr.H.V.Hande.

COMMITTEE ON SUBORDINATE LEGISLATION
(Constituted on 29th March 1972)

1. Thiru P.Seenivasan (Chairman)
- 2 Thirumathi Anandanayaki T.N
3. Thiru Ganapathi, N,
4. Thiru M.Kandaswamy
5. Thiru K.Kalimuthu
6. Thiru Sowdi S.Sundara Bharathi.
7. Thiru P.Soundarapandian
8. Thiru Thoppur Thiruvengadam
9. Thiru N.K.Palaniswamy
10. Thiru P.S.Manian
11. Thiru M.A.Latheef
12. Dr.H.V.Hande

HOUSE COMMITTEE
(Constituted on 1st April 1972)

1. Thiru P.Seenivasan (Chairman)
2. Thiru S.Alagu Thevar
3. Thiru A.Arumugam
4. Thiru R.Ramalingam
5. Thiru Kadhar Basha alias Vellaichamy
6. Thiru Kuppal Ramakrishnan
7. Thiru V.C.Govindaswamy
8. Thiru Durai Govindarajan
9. Thiru S.Sangumuthu Thevar
10. Thiru T.P.Srinivasan
11. Thiru M.Surrendran
12. Thiru A.Swamidasa
13. Thiru T.Soniah
14. Thirumathi V.P.Palaniammal
15. Thiru S.Perumal
16. Thiru K.H.Bomman
17. Thiru N.Marudachalam
18. Thiru K.A.Wahab

COMMITTEE ON GOVERNMENT ASSURANCES
(Constituted on 29th March 1972)

1. Thiru K.A.Wahab (Chairman)
2. Thiru M.Raman
3. Thiru V.K.Raja Pillai
4. Thiru M.R.Kannan
5. Thiru A.P.Shanmugasundaram
6. Thiru A.K.Subbiah
7. Thiru N.Dharamalingam
8. Thiru M.Paramasivam
9. Thiru A.Pauliah
10. Thiru K.H.Bomman
11. Thiru A.R.Marimuthu
12. Thiru V.N.Muthumilselvan

COMMITTEE ON PUBLIC ACCOUNTS
(Constituted on the 4th April 1972)

1. Thiru Manali C.Kandasamy (Chairman)
2. Hon.Dr. M.Karunanidhi (Ex-Officio)
3. Thiru Palanivelrajan (Ex-Officio)
4. Thiru V.M.Abdul Jabbar
5. Thiru V.Rajagopal
6. Thiru A.Rajamanickam
7. Thiru V.Krishnamoorthi (Tiruchi)
8. Thiru K.M.Subramaniam
9. Thiru M.Surendran
10. Thiru Kuzha.Chelliah
11. Thiru Sowdi S.Sundarabarathi
12. Thiru M.C.Thooyamani
13. Thiru M.Devarasan
14. Thiru A.Paranthaman
15. Thiru C.Palaniswamy
16. Thiru V.Malaikannan
17. Thiru B.Venkatasamy
18. Thiru J.James.

COMMITTEE ON ESTIMATES
(Constituted on 4th April 1972)

1. Thiru Palanivel Rajan (Chairman)
2. Hon Dr.M.Karunanidhi (Ex-Officio)
3. Thiru Manali C.Kandasamy (Ex-Officio)
- 4/Thiru V.S.Elanchezhiyan
- 5.Thiru J.Karunainathan
6. Thiru K.R.Krishnan
7. Thiru N.V.Gurusamy
8. Thiru K.S.Kothandaramiah
9. Thiru M.Sathiamurthi
10. Thiru K.Suppu
11. Thiru N.Dennis
12. Thiru T.C.Thiammaraya Goundar
13. Thiru E.S.Thiagarajan
14. Thiru S.Duraisamy
- 15 Thiru M..Muthiah
16. Thiru S.Murugaian
17. Thiru R.R..Munusamy
18. Thiru A.M.Mohideen.

APPENDIX III

LIST OF NAMES OF MEMBERS OF THE LEGISLATIVE COUNCIL WHO HAVE BEEN DULY SELECTED TO ASSOCIATE WITH THE COMMITTEE ON ESTIMATES AND COMMITTEE ON PUBLIC ACCOUNTS FOR THE YEAR 1972-73.

COMMITTEE ON ESTIMATES

1. Thiru G. Swaminathan
2. Thiru N. Sundaresa Thevar
3. Thiru G. Parangusam
4. Thiru M. Ramanathan
5. Thiru V. Venga

COMMITTEE ON PUBLIC ACCOUNTS

1. Thiru R.Krishnaswamy Naidu
2. Thiru T.K.Ponnuvelu
3. Thiru K.S.Mani
4. Thiru K.Rajaram
5. Thiru A.P.Janardhanam

NAMES OF MEMBERS WHO HAVE BEEN NOIMINATED TO ASSOCIATE WITH THE COMMITTEE ON SUBORDINATE LEGISLATION

1. Thiru S.T.Adityan
2. Pulavar O. Arivudainambi
3. Thiru K.Arivazhagan
4. Thiru V.Eswaramoorthi
5. Thiru S.Jayarama Reddiar.
